

ITEM NO.188+186

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos. 3799-3800/2019

UNION OF INDIA

Appellant(s)

VERSUS

RAJIV SURI

Respondent(s)

WITH

Diary No(s). 51295/2024 (XVII)

(IA No. 254486/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 254487/2024 - EXEMPTION FROM FILING O.T.

IA No. 254484/2024 - PERMISSION TO FILE APPEAL

IA No. 254485/2024 - STAY APPLICATION)

Diary No(s). 51360/2024 (XVII)

(IA No. 255693/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 256833/2024 - INTERVENTION APPLICATION

IA No. 255691/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 255682/2024 - PERMISSION TO FILE APPEAL

IA No. 255689/2024 - STAY APPLICATION)

Diary No(s). 16286/2019 (XVII)

(IA No. 75962/2019 - CONDONATION OF DELAY IN FILING

IA No. 75964/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 16445/2019 (XVII)

(IA No. 98398/2019 - AMENDMENT OF APPEAL / PETITION / I.A.

IA No. 98393/2019 - AMENDMENT OF APPEAL / PETITION / I.A.

IA No. 75739/2019 - CONDONATION OF DELAY IN FILING

IA No. 75742/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 98402/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 75740/2019 - STAY APPLICATION)

C.A. No. 5735/2019 (XVII)

(IA No. 106696/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 106694/2019 - STAY APPLICATION)

**C.A. No. 5799/2019 (XVII)**

(IA No. 107960/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 22672/2020 - EXEMPTION FROM FILING O.T.

IA No. 107961/2019 - STAY APPLICATION)

**C.A. No. 7436/2019 (XVII)**

(IA No. 136523/2019 - EX-PARTE STAY

IA No. 136526/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 136525/2019 - EXEMPTION FROM FILING O.T.)

**C.A. No. 2626/2020 (XVII)**

(IA No. 29632/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 29631/2020 - GRANT OF INTERIM RELIEF)

**Diary No(s). 6611/2020 (XVII)**

(IA No. 40823/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 40820/2020 - CONDONATION OF DELAY IN FILING

IA No. 40822/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 40821/2020 - STAY APPLICATION)

**C.A. No. 8181-8182/2023 (XVII)**

(IA No.253124/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.253123/2023-STAY APPLICATION and IA No.253122/2023-PERMISSION TO FILE APPEAL)

**C.A. No. 7981-7982/2023 (XVII)**

(IA No.254601/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.256200/2023-STAY APPLICATION)

**C.A. No. 8183-8184/2023 (XVII)**

(IA No.256199/2023-ADDITION / DELETION / MODIFICATION PARTIES and IA No.256195/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.256192/2023-STAY APPLICATION and IA No.256196/2023-EXEMPTION FROM FILING O.T. and IA No.256191/2023-PERMISSION TO FILE APPEAL)

**C.A. No. 8185-8186/2023 (XVII)**

(IA No.258849/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.258851/2023-STAY APPLICATION and IA No.258852/2023-EXEMPTION FROM FILING O.T. and IA No.258848/2023-PERMISSION TO FILE APPEAL)

**C.A. No. 188-189/2024 (XVII)**

(FOR ADMISSION and I.R. and IA No.268411/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.268412/2023-STAY APPLICATION and IA No.268413/2023-EXEMPTION FROM FILING O.T. and IA

**No.268409/2023-PERMISSION TO FILE PETITION (SLP/TP/WP/..))**

**Diary No(s). 51281/2024 (XVII)**

**(IA No. 256829/2024 - APPROPRIATE ORDERS/DIRECTIONS**

**IA No. 254464/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT**

**IA No. 254465/2024 - EXEMPTION FROM FILING O.T.**

**IA No. 256928/2024 - INTERVENTION/IMPLEADMENT**

**IA No. 254463/2024 - PERMISSION TO FILE APPEAL**

**IA No. 254462/2024 - STAY APPLICATION)**

**CIVIL APPEAL Diary No. 51761/2024**

**Date : 12-11-2024 These matters were called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SANJAY KUMAR**

**For Appellant(s)**

**Mr. Deepak Prakash, AOR  
Mr. Sriram P., Adv.  
Mr. Nachiketa Vajpayee, Adv.  
Ms. Divyangna Malik, Adv.  
Ms. Merlyn J. Rachel, Adv.  
Ms. Vishnu Priya, Adv.  
Mr. Vardaan Kapoor, Adv.  
Mr. Rahul Suresh, Adv.**

**Ms. Aishwarya Bhati, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Suhashini Sen, Adv.  
Mr. Abhishek Atrey, Adv.  
Ms. Aakanksha Kaul, Adv.  
Mr. S K Singhanian, Adv.  
Mr. Pranay Ranjan, Adv.  
Ms. Swarupama Chaturvedi, Adv.**

**Mr. Sunil Roy, AOR**

**Mr. Manish Tiwari , AOR  
Mrs. Namami Seth, Adv.  
Mr. R K Tanwar, Adv.  
Mr. P L Pandey, Adv.  
Mr. Aman Sharma, Adv.  
Mr. Vinay Pratap Singh, Adv.  
Mr. Nihar Ranjan Singh, Adv.**

**Mr. Tushar Mehta, Solicitor General  
Ms. Aishwarya Bhati, A.S.G.**

Mr. Shiv Mangal Sharma, A.A.G.  
Mr. Saurabh Rajpal, Adv.  
Mr. Amogh Bansal, Adv.  
Ms. Nidhi Jaswal, AOR

Ms. Shraddha Deshmukh, AOR  
Mr. Sanchit Singh, Adv.  
Mr. Sushrut Sharma, Adv.

Mr. Vinod Kumar Shukla, Adv.  
Mr. Sugam Mishra, Adv.  
Mr. Om Prakash Sapra, Adv.  
Mrs. Barnali Basak, Adv.  
Mr. Abhaya Nath Das, Adv.  
Mr. B C Bhatt, Adv.  
Mr. Kishor Kumar Mishra, Adv.  
Mr. Satish Kumar, AOR

Mr. Saurabh Mishra, Sr. Adv.  
Mr. Sarad Kumar Singhania, Adv.  
Mr. Sunny Choudhary, AOR

Mr. Pradeep Misra, AOR  
Mr. Daleep Dhyani, Adv.  
Mr. Suraj Singh, Adv.  
Ms. Nidhi Dwivedi, Adv.  
Mr. Ajay Kumar Pandey, Adv.

Mr. Vanshdeep Dalmia, AOR  
Ms. Anisha Jain, Adv.  
Ms. Shanbhavi Singh, Adv.

Ms. Srishti Agnihotri, AOR

Mr. Atmaram N S Nadkarni, Sr. Adv.  
Ms. Usha Nandini V., AOR  
Mr. Alex M Scaria, Adv.  
Mr. John Thomas Arakal, Adv.

Mr. Saurabh Mishra, Sr. Adv.  
Ms. Vanshaja Shukla, AOR

For Respondent(s) Mr. Vanshdeep Dalmia, AOR

Mr. Gurmeet Singh Makker, AOR

Mr. Sunny Choudhary, AOR

Respondent-in-person

Mr. Ajit Sharma, AOR

Mr. Avijit Roy, AOR

Mr. Salvador Santosh Rebello, AOR

Mrs. Mona K. Rajvanshi, AOR

Mr. Anurag Kashyap, Adv.

Mr. Sudeep Kumar, AOR

Mr. Shiv Mangal Sharma, A.A.G.

Ms. Nidhi Jaswal, Adv.

Ms. Shalini Singh, Adv.

Mr. Saurabh Rajpal, Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Ankur S. Kulkarni, Adv.

Mr. Nirnimesh Dube, Adv.

Mr. Susheel Joseph Cyriac, Adv.

Ms. Uditha Chakravarthy, Adv.

Ms. Priya Bhalerao, Adv.

Mr. Varun Kanwal, Adv.

M/s. Lex Regis Law Offices, AOR

Mr. Anand Varma, AOR

Ms. Apoorva Pandey, Adv.

Mr. Nishit Agrawal, AOR

M/S. Lawfic, AOR

Mr. Gaurav Khanna, AOR

Ms. Natasha Sahrawat, Adv.

Ms. Deepali Bhanot, Adv.

Mr. Gautam Barnwal, Adv.

Mr. Rudraksh Pandey, Adv.

Ms. Alisha Roy, Adv.

Mr. Jose Abraham, AOR

Mr. Arvind Kumar, AOR

Mr. Ankur S. Kulkarni, Adv.

Mr. Nirnimesh Dube, Adv.

Mr. Susheel Joseph Cyriac, Adv.

Ms. Uditha Chakravarthy, Adv.

Ms. Priya Bhalerao, Adv.

Mr. Varun Kanwal, Adv.

M/s. Lex Regis Law Offices, AOR

Ms. Kalpana Tirpathi, Adv.  
Ms. Mansi Mehta, Adv.  
Ms. Sumita Hazarika, AOR

Mr. Atmaram N S Nadkarni, Sr. Adv.  
Mr. Nakul Dewan, Sr. Adv.  
Ms. Usha Nandini V., AOR  
Mr. Alex M Scaria, Adv.  
Mr. John Thomas Arakal, Adv.  
Ms. Saritha Thomas, Adv.  
Mr. John Thomas Arakkal, Adv.

Ms. Srishti Agnihotri, AOR

Mr. P.V. Dinesh, Sr. Adv.  
Mr. Mukund P. Unny, AOR  
Mr. Anna Oommen., Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

Delay is condoned, permission to file appeal(s) is granted and the appeals are admitted, subject to curing of defects, if any.

Issue notice in all the appeals where it has not been issued till date. However, the same will be subject to curing of defects, if any. Notice will be served by all modes, including *dasti*.

We have heard the learned counsel for the parties at some length. Keeping in view the peculiar facts and circumstances of the present case, we extend the time for completion of re-appraisal by the State Environment Impact Assessment Authorities<sup>1</sup> till 31.03.2025. This direction will apply in the cases where the Environment Clearance<sup>2</sup> is valid, as mining activity can only continue during the period of validity of the EC.

1 For short "SEIAA".

2 For short "EC".

There may be parties who have not applied to SEIAA for such re-appraisal. They may do the same within a period of three weeks from today.

The State Governments will also ensure that SEIAA, where not constituted, are constituted within a period of six weeks from today.

Re-list in the week commencing 27.01.2025.

On the next date of hearing, the appeals will be taken up in the first five matters in the list of regular matters on the Board.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR